

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 462/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for recovery of unscheduled interchange charges in respect of Bhilai Expansion Power plant (2X250MW) for the period from 22.4.2009 to 31.7.2011.

Date of hearing : 26.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC- SAIL Power Company Private Limited

Respondent : Chhattisgarh State Load Despatch Centre

Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Abhinav Jindal, NTPC
Shri D.G. Salpekar, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking clarification on the Commission's order dated 1.10.2014 in Petition No. 53/MP/2012 with regard to payment of UI charges. He further submitted that the respondent is misinterpreting the said order wrongly calculating the UI charges on the wrong assumption that the UI charges under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for the relevant period is to be applied only 170 MW.

2. After hearing the learned counsel, the Commission directed to admit the petition and issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondent by 5.3.2015. The respondent was directed to file its reply by 20.3.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 1.4.2015.

4. The petition shall be listed for hearing on 9.4.2015.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**